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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 6762/2020

AMRISH RANJAN PANDEY Petitioner

Through: Mr.K.C. Mittal, Mr.Joby P. Varghese,

& Mr. Yugansh Mittal, Advs.

versus

UNION OF INDIA MINISTRY OF INFORMATION AND BROADCASTING & ORS. Respondents

Through: Mr.Chetan Sharma, ASG & Mr.Ajay

Digpaul, CGSC for UOI/R-1 with Mr.Kamal R Digpaul, Mr.Amit Gupta

& Mr.Sahaj Garg, Advs.

Ms.Malvika Trivedi, Ms.Mrinal Ojha, Mr.Vasanth Rajasekaran, Ms.Debarshi Dutta, Mr.Rajat Pradhan & Mr.Siddhant Kumar, Advs. for R-5. Mr.Abhishek Malhotra, Adv. for IBF.

Mr.Rahul Bhatia, Adv. for R-3.

CORAM:

HON'BLE MR. JUSTICE NAVIN CHAWLA

<u>ORDER</u>

% 23.09.2020

This petition has been heard through video conferencing.

CM APPL. 23470/2020 (Exemption)

Allowed, subject to all just exceptions.

W.P.(C) 6762/2020

The learned counsel for the petitioner confines his prayer in the petition to a direction to the respondent no. 1 to consider the representation/complaint dated 05.05.2020 of the petitioner.

Without going into the merits of the allegations made in the petition or expressing any opinion thereon, the respondent no. 1 is directed to consider the said representation/complaint of the petitioner, in accordance

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with law, and inform the petitioner the result of such consideration within a period of four weeks from today.

The petition is disposed of with the above direction.

NAVIN CHAWLA, J

SEPTEMBER 23, 2020/rv